## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2318 ANSWERED ON:04.08.2015 Guidelines on Security Clearance Charitra Shri Ram

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the adverse inputs by intelligence agencies are considered before giving security clearance to promoters or bidders on a case to case basis;
- (b) if so, the details thereof;
- (c) whether the Government proposes to issue unambiguous guidelines for expeditious security clearance;
- (d) if so, the details thereof;
- (e) whether multi system operators and Indian banks wanting to open foreign branches will no longer require prior security clearance; and
- (f) if so, the details thereof?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a) & (b): Yes, Madam. Security clearance is granted by the Ministry of Home Affairs after assessing reports received from the Central Intelligence and investigating agencies from the national security point of view.
- (c) & (d): The Ministry of Home Affairs has formulated a policy for national security clearance for certain sensitive sectors of the economy by codifying all existing practices. In addition, the policy has also liberalized certain investment restrictions existing earlier. The new policy is aimed at bringing about a healthy balance between meeting the imperatives of national security and facilitating ease of doing business and promoting investment in the country.
- (e) & (f): Yes, Madam. It is proposed to do away with national security clearance for Multi System Operators and Indian banks wanting to open foreign branches.

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